

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 1504
TO BE ANSWERED ON 11.02.2020**

ANNUAL INCOME LIMIT FOR EWS

1504. DR. MANOJ RAJORIA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government proposes to increase the present annual income limit of Rs. 8 lakh for Economically Weaker Sections (EWS) of the country;
- (b) if so, the details thereof;
- (c) whether the Government has relaxed/proposes to relax the provisions of land/property criteria fixed for reservation of economically weaker sections in the State of Rajasthan;
- (d) if so, the details thereof;
- (e) whether the guidelines fixed for the reservation of economically weaker sections include the income of parents in the family income of the applicant despite having a separate ration card;
- (f) whether the Government proposes to make any amendment in this process; and
- (g) if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI KRISHAN PAL GURJAR)**

(a): No Sir.

(b): In view of (a) above, question does not arise.

(c): No Sir.

(d): In view of (c) above, question does not arise.

(e) As per guidelines fixed for the reservation of EWS - Persons who are not covered under the existing scheme of reservations for the Scheduled Castes, the Scheduled Tribes and the Socially and Educationally Backward Classes and whose family has gross annual income below Rs. 8.00 lakh are to be identified as EWSs for the benefit of reservation. Family for this purpose will include the person who seeks benefit of reservation, his/her parents and siblings below the age of 18 years as also his/her spouse and children below the age of 18 years. The income shall include income from all sources i.e. salary, agriculture, business, profession etc. and it will be income for the financial year prior to the year of application. Also persons whose family owns or possesses any of the following assets shall be excluded from being identified as EWSs, irrespective of the family income:

- i. 5 acres of Agricultural Land and above;
- ii. Residential flat of 1000 sq. ft. and above;
- iii. Residential plot of 100 sq. yards and above in notified municipalities;
- iv. Residential plot of 200 sq. yards and above in areas other than the notified municipalities.

(f): No Sir.

(g): In view of (f) above, question does not arise.